

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4940
TO BE ANSWERED ON 16.12.2016

DOMESTIC SLAVES

4940. SHRIMATI HEMA MALINI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note that large number of women and children are lured with the offer of lucrative wages and end up as locked-in domestic slaves in India and abroad;
- (b) if so, the details thereof indicating the number of such incidents/complaints reported during each of the last three years and the current year, State/country-wise along with the action taken thereon;
- (c) whether the Government proposes to bring any comprehensive legislation to free such domestic workers from this kind of slavery and help them to live with dignity and if so, the details thereof; and
- (d) the further steps taken/being taken by the Government for social security and protection of such domestic slaves in the country?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) to (d) Ministry of Labour & Employment has informed that no such data is available at the Central level. The Government has enacted the Unorganised Workers' Social Security Act, 2008 for unorganized workers, which also covers domestic workers that provides for formation of schemes by the Central and State Government on matter related to the life and disability covers, health and maternity benefits, old age protection, etc.

Further, the Criminal Law (Amendment) Act, 2013, IPC has been amended to modify Section 370 and introduce 370A which provides for comprehensive measures to counter the menace of human trafficking including trafficking of children for exploitation in any form including physical exploitation or any form of sexual exploitation, slavery, servitude or the forced removal of organs.

Further, Ministry of Home Affairs has set up Anti-Trafficking Nodal Cell for control of human trafficking. Anti-Trafficking Cell has issued comprehensive advisories to all States/UTs to improve the effectiveness in tackling the crime of human trafficking.

Indian Government ratified the United Nations Convention against Transnational Organized Crime (UNTOC) and its protocol to prevent, suppress and punish trafficking in persons, especially women and children.
